

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No.103

CP(IB) No. 315/Chd/Pb/2022

IN THE MATTER OF:

State Bank of India

...Petitioner

Vs.

Gulshan Kumar Ahuja

...Respondent

Under Section: 95, IBC 2016

Order delivered on 22.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner

: Mr. Harsh Garg with Mr. Pulkit Goyal, Advocates

For the RP

: Ms. Preeti Yadav, Advocate

For the personal guarantor

: Mr. Anand Chhibbar, Senior Advocate

ORDER

A date is requested by Ld. Senior Counsel appearing on behalf of the personal guarantor for filing the objections to the report. Request accommodated. Let the same be filed within one week with a copy in advance to the counsel opposite. It will be the last opportunity failing which the right to file objections will be forfeited. List the matter on 30.05.2024.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)